

12 hrs.

Re. ADJOURNMENT MOTIONS
etc.

(Interruptions)

SHRI JYOTIRMOY BOSU
(Diamond Harbour) : Sir, I seek
your permission on the Bangalore
issue. 17,000 workers have been
laid off..

(Interruptions)

SHRI K. LAKKAPPA (Tum-
kur) : Mr. Speaker, Sir, I rise on a
point of order under rule 334A....
(Interruptions)

MR. SPEAKER : Every time
we have to go through this procedure ?
I do not know why. When I am
at your disposal, at your service,
we can take these one by one, and
we shall take; I will give time to
everybody; if there is any cogent
reason for any palausible thing,
under the rules we will discuss it
and decide it accordingly. There
is nothing to be hastened about.
There is nothing so that you should
stand all around like this.

(Interruptions)

श्री रामचिलास पासवान (हाजीपुर) :
नोटिस आया है उसके बारे में...

अध्यक्ष महोदय : उसी के बारे
में है ।

PROF. MADHU DANAVATE
(Rajapur) : Adjournment Motion
should get the priority....

MR. SPEAKER : I will come
to everything....

आप ऐसा मत करिए । मैं बता रहा हूँ
जो काम करना है । पहले मेरी बात
तो सुनिए कि मुझे क्या कहना है ।

(व्यवधान)

अध्यक्ष महोदय : जो लोग मेरे पास
आए हैं, मैंने उन्हें इत्तिला दी है, जो
इत्तिला नहीं दी है, उसके बारे में कहूँगा ।
मैं आपको बता रहा हूँ ।

I have got notice of an Adjourn-
ment Motion regarding the Banga-
lore problem....

AN HON. MEMBER : It is
not a water problem.

MR. SPEAKER : It is not a
water problem; it is a lock-out
problem. Regarding this....
(Interruptions)

अध्यक्ष महोदय : आप तो सुनते ही
नहीं हैं । किसी की बात तो सुनिए ।

How can I make you listen ?
I have not admitted the Adjourn-
ment Motion, but I have decided
to have a discussion tomorrow on
this subject....

श्री मनोराम बागड़ी (हिसार)
अध्यक्ष महोदय, बंगलौर में...

अध्यक्ष महोदय : उसी के बारे में
बता रहा हूँ ।

SHRI JYOTIRMOY BOSU :
Sir, I have given notice of a privi-
lege motion for not incorporating..

अध्यक्ष महोदय : मैंने इनको अलाऊ
किया है । आप बँटिए ।

I will allow you also. Don't
try to interrupt. Mr. Jyotirmoy
Bosu.

SHRI JYOTIRMOY BOSU :
I have given notice of a privilege
motion for not incorporating certain
corrections in the debate of 3rd
March..

MR. SPEAKER : I have not allowed that ; no question—

(अवधान)

आप क्या करते हैं, समझ में नहीं आता।

Why are you trying to do this ?
We can deal with each other.

SHRI JYOTIRMOY BOSU :
My submission is, it is a very basic thing..

MR. SPEAKER : No. (*Interruptions*) Why should you take this in your hands ? I can deal with it. I will talk to you if I have anything to talk.

SHRI JYOTIRMOY BOSU :
My point is, if the corrections are not incorporated..

MR. SPEAKER : No, Sir, I have not allowed. I am satisfied. I have over ruled it.

SHRI JYOTIRMOY BOSU :
I am not on the question of privilege. I am saying that the Members should be.. (*Interruptions*)

MR. SPEAKER : I will not allow you again.

आप बैठते क्यों नहीं है। आप बैठिए।

I will listen to you, Mr. Harikesh Bahadur.

SHRI GEORGE FERNANDES
(Muzaffarpur) : I have given notice of a motion of no-confidence...

MR. SPEAKER : I will come to that according to the Directions. I have got the motion. It is there very much.

DR. SUBRAMANIAM SWAMY
(Bombay North East) : According to your Directions, where does it come ?

MR. SPEAKER : See the Directions. After Call-Attention, I will put it to the House.

PROF. MADHU DANDAVATE : I am not raising the question of no-confidence motion just now because the priority is different according to Directions.

The Army has been alerted in Bangalore. From what you have stated just now, I want to know whether you are satisfied that only a discussion is sufficient...

MR. SPEAKER : What else can we do ?

PROF. MADHU DANDAVATE : An adjournment motion is the right thing.

SHRI JYOTIRMOY BOSU :
I am raising on a point of order...

SHRI HARIKESH BAHADUR
(Gorakhpur) : 70,000 workers are on the road because of the declaration of the lock-out...

(*Interruptions*)

MR. SPEAKER : I have already decided about it. I cannot re-open it.

SHRI K. LAKKAPPA :
I am raising a point of order under Rule 334A of the Rules of Procedure. The *Times of India* and other papers...

MR. SPEAKER : I have gone through the note, Sir...
(*Interruptions*)

SHRI K. LAKKAPPA : Advance publicity cannot be given...

MR. SPEAKER : No, no Not allowed.

SHRI K. LAKKAPPA : It is an impropriety.

MR. SPEAKER : I have given my ruling. (*Interruptions*)

[Mr. Speaker]

आप बीच में क्यों बोल रहे हैं ?
उनको बोलने दीजिए ।

PROF. K. K. TEWARY
(Buxar) : I implore you to listen to
it carefully, Sir, I am reading a
notice..

MR. SPEAKER : I have gone
through that. I have given my
ruling that it does not conform to
that. It is not a privilege...
(Interruptions) I have given my ru-
ling... (Interruptions)

SHRI EDUARDO FALEIRO :
(Mormugao) : I have given notice
of a matter.. (Interruptions)

अध्यक्ष महोदय : आप बैठिए । आप
मत बोलिये ।

SHRI EDUARDO FALEIRO:
I want to bring to your notice a
matter which is not the concern
of the Government as such but
for which this House must express
unqualified sorrow and that is the
death of the British MP, Mr. Bobby
Sands. .. (Interruptions)

MR. SPEAKER : I have allo-
wed a 377.

मैंने 377 एलाउ किया है-

SHRI JYOTIRMOY BOSU :
On a point of submission, Sir.
Why 377 ? The other House dis-
cussed it.

MR. SPEAKER : No, no.

Yes, Mr. Satish Agarwal.

SHRI SATISH AGARWAL
(Jaipur) : You are going to allow
some discussion on the Bangalore
lock-out tomorrow. But tomorrow
it is a Private Members day.

MR. SPEAKER : After 6 O'
clock we will take it up. We are
going to discuss it. We will find
out the time.

श्री सत्य नारायण जटिया (उज्जैन) :
भोपाल में हाई कोर्ट को मांग को लेकर...

MR. SPEAKER : Not allowed.
No, no... (Interruptions)*

MR. SPEAKER : It will not
go on record.

SHRI JYOTIRMOY BOSU :
Under Rule 376....

MR. SPEAKER : It is not a
question of privilege.

SHRI JYOTIRMOY BOSU :
I am on a point of order about the
List of Business....

MR. SPEAKER : Overruled.

श्री रशीद मसूब (सहारनपुर):
अलोगढ़ मुस्लिम यूनिवर्सिटी को पो० ए०
सी० ने चारों तरफ से घेर लिया है...

MR. SPEAKER : It is a State
subject. I cannot allow it.

श्री रशीद मसूब : स्टेट मैटर नहीं है ।
सैंट्रल यूनिवर्सिटी है । वहां सिन्चुएशन एक्स-
प्लोसिव है ।

MR. SPEAKER : Not allowed.
It is a State subject... .

(Interruptions)

श्री रामनाथ सोनकर शास्त्री (सैदपुर):
तीन दिन से मैं आपको लगातार सूचना
देता आ रहा हूँ मैंने एडजर्नमेंट मोशन

दिया है। गाजीपुर के अन्दर 22 अल्पवयस्क लड़कियों के साथ पी० ए० सी० जवानों ने बलात्कार किया है। हरिजन लड़कियों के साथ पी० ए० सी० के लोगों ने बलात्कार किया है। . . .

(व्यवधान)

अध्यक्ष महोदय : यह स्टेट सव्जेक्ट है।

(Interruptions)**

All of you are speaking at the same time. Not allowed.

श्री मनोराम बागड़ी : अध्यक्ष जी, यह 50 रुपये का नोट है जिस पर पार्लियामेंट का नक्शा है लेकिन राष्ट्रध्वज नहीं है, खाली डंडा है. . . (व्यवधान)

अध्यक्ष महोदय : आप बैठिये, आप लोग इतना शोर क्यों कर रहे हैं। माननीय सदस्य ठीक बात कह रहे हैं।

आपका मेरे पास नोटिस आया था।

I have gone through it and found out the facts about this thing. Otherwise I would have allowed you. There has been a question here as well as in Rajya Sabha. उनकी गलती थी, उनको नहीं चाहिये था। यह रिजर्व बैंक की तरफ से नालायकी थी।

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAIR BAROT) : They did it by mistake. It was corrected later on.

MR. SPEAKER : They did it. They failed in their duty.

Later on they corrected it.

DR. FAROOQ ABDULLAH: (Srinagar): Sir, is not the House expected to discuss this? The

population of 1947 was 3.54 million and today it is over 600 million. I would submit that this is very important. (Interruptions)

अध्यक्ष महोदय : इस हाउस में पहले भी 193 में, आधे घंटे की चर्चा में भी, कवेश्चन आवर में भी इस बात पर जोर दिया गया है और सब एक मत हैं कि अगर हमें उसना है ठीक ढंग से और तरक्की चाहते हैं देश की तो यह आवश्यक है। लेकिन तीन दफा इस बात पर चर्चा कर चुके हैं। नेक्स्ट सेशन आयेगा तो देखा जायेगा। आज भी मैंने 377 में अलाऊ किया है।

DR. SUBRAMANIAM SWAMY: Sir, I am on a point of order. Mr. Speaker, you said that on Rs. 50/- note there is no national flag. रिजर्व बैंक की नालायकी है Is this not a reflection on the Finance Minister sitting over here?

MR. SPEAKER : The Finance Minister has nothing to do.

DR. SUBRAMANIAM SWAMY: He must resign. (Interruptions)

MR. SPEAKER : Now, Papers Laid on the Table. Shri Chavan.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF AND REVIEW ON INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI FOR 1979-80 ETC.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S.B. CHAVAN) : I beg to lay on the Table:—